

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA 457/93.

Dt. of Order:5-5-93.

1. Dr.D.Sambasiva Rao
2. S.Narsing Rao
3. Bhambal Ram Meena
4. Rajeshwar Tiwari
5. Debabrata Kantha

....Applicants

Vs.

1. State of AP rep. by its Chief Secretary, Hyd.
2. The Secretary to Govt. of India,
Department of Personnel & Training,
North Block, New Delhi.
3. The Union Public Service Commission,
Rep. by its Secretary, Dholpur House,
Shahjahan Rd, New Delhi.
4. Select Committee, Constituted under Rule 3,
read with schedule of IAS (Appointment by promotion)
Regulation 1955 rep. by its Chairman.
5. Sri B.Rajalingam
6. B.Sudhakar Rao
7. Sri A.Madhusudhan Reddy
8. Sri M.Tukaram
9. Sri D.R.K.Sharma
10. Sri P.Sunder Kumar
11. Sri K.V.Ramana Chary
12. Sri B.Krupanandam
13. Sri D.C.Rosaiah
14. Sri G.Rajendra Mohan
15. Sri I.Venkateswarlu
16. Sri K.Ram Reddy
17. SRI C.S.Ramachandra Moorthy
18. Sri K.Sukhender Reddy
19. Sri KRW Yesudas
20. Sri G.Kishan Rao
21. Sri P.Krishnaiah
22. Sri Dr.C.Uma Malleswara Rao
23. Sri C.Uma Maheshwar Rao
24. Sri M.Veerabhadraiah
25. Sri T.Satyanarayana Rao
26. Sri B.Venkata Ramaiah
27. K.Ambarish
28. Sri V.M.Manohar Prasad
29. Sri G.Nageshwar Rao

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30. Sri KV Subba Rao
31. Sri Ch. Sreeramachandra Moorthy
32. Sri G. Srinivasa Rao
33. Sri B. Vishwanth Rao
34. Sri Jagannath Singh
35. Sri Md. Amjadullah Khan
36. Sri M. B. Rama Swamy (since Died)
37. Sri P. Ranga Nayakulu
38. Sri D. Laxmiah
39. Sri B. Rama Rao
40. Sri APV Subbaiah
41. Sri B. Narasaiah
42. Sri A. B. Rama Rao
43. Sri P. M. Kuriakose

.... Respondents

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Counsel for the Applicants : Shri M. V. Durga Prasad

Counsel for the Respondents : Shri D. Panduranga Reddy for R-1
Shri NR Devraj for RR 2 & 3.

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CORAM:

THE HON'BLE JUSTICE MR. V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE MR. P. T. THIRUVENGADAM : MEMBER (A)

(Order of the Divn. Bench passed by Hon'ble Justice
Mr. V. N. Rao, Vice-Chairman)

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This application is filed praying for a declaration
that the action of the 1st Respondent ^{on 1st Jan} in Lr. No. 173/Spl.A/93-1,
dt. 9-3-93 is discriminatory, illegal, unjust and violative
of principles of natural justice and ^{to} further ^{to} direct the
Respondents 1 to 3 to limit the recruitment to 13 vacancies
that actually arose in the year 1988.

....3.

Copy to:-

1. Chief Secretary, State of A.P., Secretariat Buildings, Hyd.
2. The Secretary to Govt. of India, Department of Personnel & Training, North Block, New Delhi.
3. Secretary, Union Public Service Commission, Dholpur House, Shahjahan road, New Delhi.
4. Chairman, Select Committee, Constituted under Rule 3, read with schedule of IAS (Appointment by promotion) Regulation 1955.
5. One copy to Sri. M.G. Durga prasad, advocate, 37-Indranagar, Vijayanagar colony, Hyd-457.
6. One copy to Sri. D.Panduranga Reddy, Spl. counsel for the State of A.P.
7. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
8. One spare copy.

Rsm/-



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2. It is stated that the applicants and some others submitted representation dt.29-4-93 raising objections for creation of supernumerary posts in I.A.S. cadre.

3. As the grounds referred to in this O.A. for the relief claim ~~are~~ ^{as} same to that of the objections raised in the representation dt.29-4-93, we feel that it would be just and proper to direct the Respondent No.1 to consider and dispose of the representation of the applicants in accordance with law. It is needless to say that if the ~~applicants are aggrieved by the orders passed by the Respondent No.1, they are free to move to this Tribunal, if they are so advised.~~ ^{Going to be} In the above view we do not feel it proper to express our views in regard to various contentions raised in the O.A. The O.A. is ordered accordingly with no order as to costs.

P.J.28
(P.T. THIRUVENGADAM)
Member (A)

Nelson
(V.NEELADRI RAO)
Vice-Chairman

Dated: 5th May, 1993
Dictated in Open Court

5/5/93
Dy. Registrar (Jd.)

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CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. K. BALASUBRAMANIAN
MEMBER (ADMN)

AND

THE HON'BLE MR. T. CHANDRASEKHAR
REDDY : MEMBER (JUDI)

DATED: 15/ - 1993

ORDER/JUDGMENT

R.P./C.P/M.A.No.

in
457/93

O.A.No.

T.A.No.

(W.P.No)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions
Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

